

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4429
ANSWERED ON FRIDAY, DECEMBER 19, 2014/
AGRAHAYANA 28, 1936 (SAKA)
SHARING DATA WITH REGULATORS
QUESTION

4429. SHRI S. RAJENDRAN:

Will the Minister of CORPORATE AFFAIRS
be pleased to state:

कारपोरेट कार्य मंत्री

(a) whether the Government has automated/proposes to fully automate the filing processes related to compliance and enforcement of the Companies Act, under MCA 21, thereby creating an electronic repository of Indian Corporate sector information;

(b) if so, the details thereof;

(c) whether Government is sharing/proposes to exchange the data pertaining to the Corporate sector on mutual basis with various regulators and enforcement agencies viz. Central Board of Excise and Customs, the Central Board of Direct Taxes, Securities and Exchange Board of India, Reserve Bank of India and Financial Intelligence Unit to prevent Corporate frauds and keep the investors informed about the Corporate entities; and

(d) if so, the details thereof and the time by which the said mechanism/system is likely to be put in place?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS
कारपोरेट कार्य मंत्री

(SHRI ARUN JAITLEY)
(श्री अरुण जेटली)

(a) & (b):- MCA 21 portal provides online facility for all compliance related filings under Companies Act. The portal conducts Rule based validation for certain filings, other filings are examined by the regulatory officials for approval. All filings made are available as an electronic database for public viewing.

(c) & (d):- Access to the corporate database in the portal is available to various regulators including Central Board of Excise and Customs, the Central Board of Direct Taxes, Securities and Exchange Board of India, Reserve Bank of India and Financial Intelligence Unit etc.
